

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75570 of 2015

(Arising out of Order-in-Appeal No.21/GHY/CE(A)/GHY/2015 dated 25.02.2015 passed by Commissioner (Appeals) of Customs, Central Excise & Service Tax, Guwahati)

M/s Euro Strips Private Limited

(Chandrapur Road, Bonda, Narengi, Guwahati-781026)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Guwahati

(Customs House, Nilamoni Phukan Path, Christian Basti, Guwahati-781005)

Respondent

APPEARANCE :

None for the Appellant

Shri J.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75882/2025

DATE OF HEARING : 15 APRIL 2025

DATE OF DECISION : 15 APRIL 2025

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e.15.04.2025, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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